Supp. List-1 Sr. No. 4 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR **AT SRINAGAR**

CM No. 2056/2020 in WP (C) No. 924/2020 CM No. 2057/2020

Farooq Ahmad Zargar

.... Petitioner/Applicant(s)

Through:-

Mr. G. N. Shaheen Advocate (through video conference)

V/s

Union Territory of J&K and others Through:-Respondent/Non-applicant(s)

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE **Coram :** ORDER

CM No. 2056/2020

& KASHMIK Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

WP(C) No. 924/2020 CM No. 2057/2020

Notice in the main as well as in the interim application.

Mr. M. A. Chashoo, learned AAG (through video conferencing) and waives notice on behalf of respondent Nos. 1 to 7.

Mr. Rayees Ganai, learned Government Advocate appears (through video conferencing) and waives notice on behalf of respondent No. 8, thus, service is complete.

List on 10.07.2020.

Meanwhile, respondents shall consider representation (Annexure-III) filed by the petitioner before the Advisor to Lt. Governors Grievance Cell, Jammu and Kashmir (Srinagar) in the light of the recommendations made by Respondent No.2 (Director, Tourism Kashmir) as also the recommendations of the Municipal Committees.

(Sindhu Sharma) Judge

SRINAGAR 19.06.2020 SUNIL-II

